

required for the manufacture of power transmission system for earth-moving machinery when imported into India dated from basic customs duty in excess of 40 per cent ad valorem and from the auxiliary duty of customs in excess of 25 per cent ad valorem under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-3220/86]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

(i) G.S.R. 1189 (E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to dicalcium phosphate conforming to I.S. Specification No. 5470—1969 from the whole of the duty of excise leviable thereon.

(ii) G.S.R. 1190 (E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum making certain further amendment to Notification No. 40/85-CE dated the 17th March, 1985.

(iii) G.S.R. 1191 (E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to Thorium Hydroxide manufactured by Indian Rare Earths Limited from the whole of the duty of excise leviable thereon.

(iv) G.S.R. 1192 (E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to 'Gudaku' which is for use as a dentifrice from the excise duty as is equivalent to the

duty already paid on tobacco powder that is used in the manufacture of such 'Gudaku'.

[Placed in Library. See No. LT-3221/86]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : I beg to lay on the Table a copy of the Delhi Urban Art Commission Employees Contributory Provident Fund (Amendment) Regulations, 1986 (Hindi and English versions) published in Notification No. 1(1)/76-DUAC in gazette of India dated the 19th July, 1986 under-sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973.

[Placed in Library. See No. LT-3222/86]

[*Translation*]

SHRI DHARAM PAL SINGH MALIK (Sonepat) : Mr. Speaker, Sir, I have given notice of a Privilege Motion...

MR. SPEAKER : I shall go through it.

[*English*]

I will look into it.

Dharam Palji, don't worry.

12.07 hrs.

STATEMENT RE : OIL DISCOVERY AT NAMTI IN ASSAM

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : On behalf of Shri Brahma Dutt, I am glad to announce the discovery of oil at Namti Well No. 1 drilled by ONGC in Assam. The Namti structure measuring an area of about 4 Sq. Kms. is located about 6 Kms. South-West of Geleki oil field and 23 Kms. South of Sibsagar Town. During testing, oil flowed at the rate of about 130 barrels per day through a 5 mm bean.

The extent of reserves and potential of the structure would be known after drilling three more exploratory locations, planned during 1987-88.

12.09 hrs.

**CUSTOMS AND EXCISE REVENUES
APPELLATE TRIBUNAL BILL, 1986***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to provide for the adjudication, by an appellate tribunal, of disputes with respect to the determination of the rates of duties of customs, and Central excise on goods and to the valuation of goods for the purposes of assessment of such duties, in pursuance of article 323B of the Constitution and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the adjudication, by an appellate tribunal, of disputes with respect to the determination of the rates of duties of customs and Central excise on goods and to the valuation of goods for the purposes of assessment of such duties, in pursuance of article 323B of the Constitution and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce** the Bill.

12.10 hrs.

MATTERS UNDER RULE 377

[English]

MR. SPEAKER : The House now shall take up matters under rule 377.

12.08 hrs.

**COAL MINES NATIONALISATION
LAWS (AMENDMENT) BILL, 1986***

[English]

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to move for leave to introduce a Bill further to amend the Coking Coal Mines (Nationalisation) Act 1972 and the Coal Mines (Nationalisation) Act, 1973.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Coking Coal Mines (Nationalisation) Act, 1972 and the Coal Mines (Nationalisation) Act, 1973."

The motion was adopted.

SHRI VASANT SATHE : I introduce the Bill.

**EXPLANATORY STATEMENT GIVING
REASONS FOR IMMEDIATE LEGIS-
LATION BY THE COAL MINES
NATIONALISATION LAWS (AMEND-
MENT) ORDINANCE, 1986**

[English]

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986.

* Published in Gazette of India Extraordinary Part II Section 2 dated 17.11.1986.

** Introduced with the recommendation of the President.